

कोयले की दुलाई

662. श्री हुसमदेव नारायण यादव :
क्या ऊर्जा मंत्री 14 दिसम्बर, 1981 को राज्य सभा में अतागंकित प्रश्न 1936 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) 1978-79 से 1981-82 तक को अवधि के लिए लदान के निर्धारित न्यूनतम लक्ष्य को प्राप्त न करने के क्या कारण हैं ; और

(ख) क्या यह लक्ष्य रेल वैननों की कमी के कारण पूरा नहीं किया गया था ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गंगी शंकर मिश्र) :

(क) और (ख) कोयले के लदान के लिए रेलवे द्वारा वैननों की सप्लाई अमतीर पर कोयला कम्पनियों द्वारा लदान के लिए मांगे गए वैननों से कम रही है और इसका परिणाम यह रहा है कि लक्ष्यों की तुलना में कोयला प्रेषण में कुछ कमी आई है ।

Questionnaire issued by the Law Commission

663. SHRI G. C. BHATTACHARYA:

SHRI LADLI MOAN
NIGAM:

SHRI SHIVA CHANDRA
JHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the purpose of issuing the questionnaire by the Law Commission recently which strikes at the very root of democracy;

(b) whether Government propose to stop further action on the questionnaire and if not, what are the reasons therefor; and

(c) what are the specific terms of reference of the Commission?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):
(a) A copy of the questionnaire issued by the Law Commission, which is self-explanatory is laid on the Table. [See Appendix CXXI, Annexure No. 23]. It will be seen from the Questionnaire that it deals with various issues relating to the judicial system and the functioning of judicial institutions in the country. The purpose of issuing the Questionnaire is to elicit the views of persons interested on the issues raised therein so that the Commission could take them into consideration when submitting its report to Government. It is not correct to say that the issue of the Questionnaire by the Commission strikes at the very root of democracy.

(b) The Commission has issued the Questionnaire *suo motu* and without any request from the Government. The Commission is an autonomous body and is independent of the Government in its day-to-day functioning. The question of the Government stopping further action on the Questionnaire does not, therefore, arise.

(c) A copy of the terms of reference of the Commission is laid on the Table.

Terms of reference of Law Commission re-constituted from 14-12-1981 to 13-12-1984.

1. To keep under review the system of judicial administration of ensure that it is responsive to the reasonable demands of the times and in particular to secure—

(a) elimination of delays, speedy clearance of arrears and reduction in cost so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just and fair;

(b) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it